

Question

(b) The RRBs working in Maharashtra put together disbursed a sum of Rs. 3144.18 lakhs in 73,857 accounts during the year ended March, 1990. The outstanding advance as of March 1990 stood at Rs. 12,671.77 lakhs in 2,70,752 accounts and mobilised deposits amount to Rs. 11105.45 lakhs in 9,17,127 accounts. They have also been actively participating in the Government sponsored programmes such as IRPP, DRI etc. which are exclusively meant for the weaker sections.

SEIZURE OF CONTRABAND GOODS IN MAHARASHTRA

1449. SHRI VILASRAO NAGNATH-RAO GUNDEWAR: Will the Minister of FINANCE be pleased to state:

(a) the quantity and value of contraband gold, silver and other valuable goods

Gold	
Silver	
Others	

(b) 2985 persons including 441 foreign nationals were arrested in the State of Maharashtra by the Customs authorities during the same period.

(c) persons found involved in smuggling activities are penalised in departmental adjudication and are also prosecuted in Courts of law in suitable cases. They are also detained under the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974, if considered necessary.

[English]

YARN FACTORY IN NALANDA DISTRICT OF BIHAR

1450. SHRI VIJAY KUMAR YADAV: Will the Minister of TEXTILES be pleased to state:

(a) whether there is any proposal under consideration of the Government for setting up a factory of 25000 spindles of yarn in Nalanda District (Bihar);

(b) if so, the details thereof; and

(c) the time by which it is likely to be cleared by the Government?

seized in Maharashtra since January, 1990;

(b) the number of persons arrested during the course of the above seizures and the number of foreigners out of them; and

(c) the details of action taken by the Government against them?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) The quantity and value of contraband gold and silver and the value of other contraband goods seized by the Customs authorities in the State of Maharashtra during the period January, 1990 to June, 1991 are given in the table below:

Quantity (in kgs.)	Value (Rs. in crores)
4818.430	165.04
178619.000	123.96
—	161.49

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) There is no proposal under consideration for setting up of 25000 spindles of yarn in Nalanda District of Bihar.

(b) and (c) Question does not arise in view of (a) above.

SETTLEMENT OF DEMANDS OF DEPOSIT COLLECTORS

1451. SHRI INDRAJIT GUPTA: Will the Minister of FINANCE be pleased to state:

(a) whether the Andhra Pradesh High Court has passed orders for bilateral settlement of the demands of Deposit Collectors;

(b) if so, when and how the banks have responded; and

(c) the action taken or proposed to be taken by the Government to settle these demands?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH) : (a) Yes, Sir.

(b) and (c) As envisaged in the order of the Andhra Pradesh High Court, a group consisting of Indian Banks' Association and the representatives of main banks having the Tiny Deposit Collectors scheme has been formed to work out a model scheme, inter-alia, through discussions with the Federation of Deposit Collectors.

AWARD OF INDUSTRIAL TRIBUNAL FOR DEPOSIT COLLECTORS

1452. **SHRI INDRAJIT GUPTA :** Will the Minister of FINANCE be pleased to state :

(a) when the Industrial Tribunal for Deposit Collectors has given its award; and

(b) if so, the main features thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH) : (a) The Industrial Tribunal at Hyderabad gave its award on Industrial Dispute No. 14 of 1980 on 22nd December 1988.

(b) The main features of the Award are as under :—

1. A fall back wage of Rs. 750/- linked with a minimum deposited of Rs. 7500/- per month.

2. Incentive remuneration at the rate of 2% for collections over and above Rs. 7500/- per month.

3. Conveyance allowances of Rs. 50/- for deposits of less than Rs. 10,000/- and Rs. 100/- for deposits in excess of Rs. 10,000/- and upto or above Rs. 30,000/- per month.

4. Gratuity of 15 days commission each year for each year of service rendered.

5. Absorption of eligible deposit collectors as part time employees.

REVAMPING OF BANKING SYSTEM

1453. **SHRI V. SREENIVASA PRASAD :**

SHRI M. V. CHANDRASHEKARA MURTHY :

PROF. PREM DHUMAL :

Will the Minister of FINANCE be pleased to state :

(a) whether there is any proposal to revamp the banking system throughout the country as reported in the Indian Express dated July 6, 1991;

(b) if so, the details thereof; and

(c) the time by which the complete revamping is likely to be done ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH) : (a) to (c) Government have seen the news item referred to in the question. The Finance Minister, in his Budget Speech on 24th July 1991 has, inter-alia, indicated a proposal for appointment of a High Level Committee to consider all relevant aspects of structure, organisation, functions and procedures of the financial system. This Committee is expected to advise the Government on appropriate measures that would be needed to enhance the viability and health of our banking sector so that it can better serve the needs of the economy.

IMPORT OF GOLD BY NRIs

1454. **SHRI V. SREENIVASA PRASAD :**

DR. UMMAREDDY VENKATESWARLU :

SHRI M. V. CHANDRASHEKARA MURTHY :

SHRI ASHOK ANNANDRAO DESHMUKH :

Will the Minister of FINANCE be pleased to state :

(a) whether the Union Government propose to allow Non-resident Indians and Indians visiting abroad to bring gold and consumer goods into the country;